

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 344/MP/2024

- Subject : Petition under section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking directions to Respondent no.1 for release of the outstanding dues on the sum of Rs.9,87,42,476/- as on 31.3.2023 on the delayed payments made to the Petitioner under energy bills for the period from August, 2020 to March, 2023.
- Petitioner : NHDC Ltd.
- Respondent : MPPMCL and anr.
- Date of Hearing : **13.1.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Ms. Suparna Srivastava, Advocate, NHDC
Ms. Divya Sharma, Advocate, NHDC
Shri. Shashwat Dubey, Advocate, NHDC
Shri. Aashish Anand Bernard, Advocate, MPPMCL
Shri. Paramhans Sahani, Advocate, MPPMCL

Record of Proceedings

During the hearing 'on admission,' the learned counsel for the Petitioner submitted that the present Petition had been filed seeking directions on the Respondent No.1 for releasing the outstanding dues of Rs.9,87,42,476 accrued till 31.3.2023 due to the delayed payments made by the Respondent No.1 to the Petitioner, under the tariff bills raised upon it for the period from August 2020 to March 2023, for the supply of power from its hydel projects.

2. The learned counsel for the Respondent MPPMCL sought time to file its reply in the matter.
3. The Commission, after hearing the parties, directed as under:
 - (a) Admit and Issue notice to the Respondents.
 - (b) The Petitioner shall submit the calculations (in MS Excel sheet with links), including all details leading to its claim of Rs. Rs.9,87,42,476/- as on 31.3.2023.
 - (c) The Respondents are permitted to file their replies on or before **5.2.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **20.2.2025**. Pleadings shall be completed by the parties within the due dates mentioned.



4. The Petition shall be listed for hearing on **19.3.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

